

Year	Civilians	Security Forces
2006	389	151
2007	158	110
2008	91	75
2008 (till Oct.)	86	69
2009 (till Oct.)	71	52

**Bangladeshi nationals identified and deported**

1441. SHRI VARINDER SINGH BAJWA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the number of Bangladeshi nationals identified this year living illegally in the country, State/Union Territory-wise;

(b) the number out of them deported; and

(c) the number of such persons deported during the last three years before 2009, State/Union Territory-wise?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) and (b) As entry of illegal Bangladeshi immigrants into the country is clandestine and surreptitious, it is not possible to estimate the total number of such illegal Bangladeshi immigrants living in the country. Central Government is vested with the powers to deport a foreign national under section 3(2) (c) of the Foreigners Act, 1946. These powers to identify and deport illegally staying foreign nationals have also been delegated to the State Governments/UT Administrations. Deportation of illegally staying foreign nationals is a continuous process.

(c) As per available information, details of Bangladeshi nationals who came on valid travel documents, overstayed and have been deported during 2006, 2007 and 2008 are given below:-

State/Union Territory	2006	2007	2008
1	2	3	4
Andaman & Nicobar	-	289	22
Andhra Pradesh	-	-	4
Arunachal Pradesh	9	9	-
Assam	2221	144	106
Bihar	12	14	-
Chhattisgarh	1358	-	-

1	2	3	4
Delhi	4824	4045	3815
Gujarat	18	21	26
Haryana	21	88	214
Himachal Pradesh	-	2	-
Karnataka	-	1	-
Kerala	-	1	2
Madhya Pradesh	-	1	-
Maharashtra	686	277	1600
Manipur	-	-	3
Meghalaya	136	92	72
Mizoram	-	19	27
Orissa	22	22	22
Punjab	93	70	37
Rajasthan	91	51	291
Tamil Nadu	-	-	5
Tripura	1806	1727	560
Uttar Pradesh	122	66	48
Uttarakhand	-	9	46
West Bengal	2273	5187	5725
TOTAL	13692	12135	12625

**Posts in central secretariat official language service**

1442. SHRI VARINDER SINGH BAJWA: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) the number of sanctioned and actual posts as on 1st November, 2009 in the Central Secretariat Official Language Service, category-wise;
- (b) the levels at which direct recruitment is made into the service and the mode thereof;
- (c) whether there is any proposal to make provision for the promotion of Directors in the service, their number being 18 according to the Ministry's annual report of 2008-09; and
- (d) the number of Directors in the service who have put in more than three years of service in the grade, as on 1st November, 2009?